The 4th May, 2005

No. LL(B).4/2005/5:-The Meghalaya Parliamentary Secretariat (Appointment, Salaries, Allowances and Miscellaneous Provisions) Act, 2005 (Act No. 9 of 2005) is hereby published for general information.

MEGHALAYA ACT NO.9 OF 2005

As passed by the Meghalaya Legislative Assembly Received the assent of the Governor on the 30th April, 2005 Published in the Gazette of Meghalaya Extra-Ordinary, issued dated 4th May, 2005

THE MEGHALAYA PARLIAMENTARY SECRETARIES (APPOINTMENT, SALARIES, ALLOWANCES & MISCELLANEOUS PROVISIONS) ACT, 2005

An

Act

to provide for the appointment, salaries, allowances and other miscellaneous provisions of the Parliamentary Secretaries in the State of Meghalaya.

Whereas, it is considered to provide for the appointment, salaries, allowances and other miscellaneous provisions of the parliamentary Secretaries in the State of Meghalaya.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-sixth Year of the Republic of India as follows:-

Commencement

- Short title and 1 (1) This Act may be called the Meghalaya Parliamentary Secretaries (Appointment, Salaries, Allowances. and Miscellaneous Provisions) Act, 2005
 - (2) It shall be deemed to have come into force on and from the 11th January, 2005

Definitions

- In this Act, unless the context otherwise requires:-
 - (a)"Act" means the Meghalaya Parliamentary (Appointment, Salaries, Allowances and Miscellaneous Provisions) Act, 2005;
 - (b)"Chief Minister" means the Chief Minister of the State of Meghalaya;(c)"Parliamentary Secretary" means any person appointed under Section 3 of this Act by the Chief Minister;
 - (d)"Prescribed" means specified by the rules made under the Act;
 - (e)"Specified" means specified by notification published in the Official Gazette of the State of Meghalaya.

Appointment of Parliamentary Secretaries.

The Chief Minister may, having regard to the circumstance on the requirement of the situation at any time appoint of Parliamentary Secretaries from amongst the Members of the Legislative

¹Inserted by Act No 10 of 2016, Section 2 a full stop '.' After the words "Members of the Legislative Assembly".

²Omitted by Act No.10 of 2016, Section 2. Earlier the words read as "and assign to each of them such duties and functions as he may deem fit and proper".

Oath of office and secrecy	4	A Parliamentary Secretary shall, before entering office, take on oath office and secrecy to be administered by the Chief Minister.
Rank, status, powers and functions of Parliamentary Secretary.	"¹ <u>5</u>	A Parliamentary Secretary shall discharge such functions and perform such duties as may be assigned by the Chief Minister for the purposes of effective and regular monitoring of the development works of the Government Departments, from time to time."
Salary and allowances of Parliamentary Secretary.	" ² <u>6</u>	A Parliamentary Secretary shall be entitled to salaries and allowances as per the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972."
	" ³ <u>6A</u> .	A Parliamentary Secretary shall be entitled to such facilities as may be notified by the Government from time to time."
Terms of office of Parliamentary Secretary during the pleasure of Chief Minister.	7	The Parliamentary Secretary shall hold office during the pleasure of the Chief Minister.
Parliamentary Secretary not to draw salary and allowances as member	8	[4""]
Parliamentary Secretary not to practice profession etc.	9	A Parliamentary Secretary shall not, during his office as such Parliamentary Secretary, practice any profession or engage in any trade or commerce or undertake for remuneration any employment other than his duties as such Parliamentary Secretary.

¹Substituted by Act 10 of 2016, Section 3, Earlier the words read as, A Parliamentary Secretary shall be on the rank and status of Minister of State and shall exercise such powers, discharge such function and perform such duties as may be assign to him by the Chief Minister.

² Substituted by Act 10 of 2016, Section 3, Earlier the words read as, A Parliamentary Secretary shall be entitled to such salaries and allowances as are admissible to a Minister of State under the Meghalaya (Minister's Salaries and Allowances) Act, 1972.

³ Substituted by Act 10 of 2016, Section 3, Earlier the words read as, "The Parliamentary Secretary shall each be entitled to a Constituency Allowance as the State Government may, from time to time determine by issuing of an office memorandum". Earlier a new section 6A was inserted by Act No.5 of 2010, Section 6.

⁴ Section 8 was omitted by Act No.10 of 2016, Section 4, Earlier the words read as, Notwithstanding anything contained in any other law for the time being in force. A Parliamentary shall not, while he draw salary and allowances for his offices as such Parliamentary Secretary, be entitled to any salary or allowances as a Member of Legislative Assembly.

Power to make rules

- 10 (1) The State Government may be notification published in the Official Gazette may make rules for carrying out purposes of this Act.
 - (2) All rules made by the State Government under this Act shall as soon as may be after they are made, be laid before the Meghalaya State Legislative Assembly and shall take effect from the date of their publication in the Official Gazette.

Repeals.

11 The Parliamentary Secretary's Salaries and Allowances Act, 1991 and the rules made there under and the Meghalaya Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) Ordinance, 2005 are hereby repealed.

S. DYKES, Joint Secretary to the Govt. of Meghalaya, Law (B) Department.

THE UNDERLINED TEXT INDICATES THE INSERTION/SUBSTITUTION/OMISSION OF THE SUBSEQUENT AMENDMENTS TO THE MEGHALAYA PARLIAMENTARY SECRETARIES (APPOINTMENT, SALARIES, ALLOWANCES & MISCELLANEOUS PROVISIONS) ACT, 2005 (ACT NO. 9 OF 2005) AMENDED AND UPDATED UPTO THE YEAR 2016 OF THE ACT NO. 10.